

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No. 608/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.11.2020**

Name of the Company: Add Technologies(India) Ltd
V/s
Madhya Gujarat Vij Co Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
|--------------|-------------------------------|--------------------|-----------------------|------------------|

1.

2.

ORDER

(Through Video Conferencing)

Advocate, Mr. Omprakash appeared on behalf of the petitioner and Advocate, Mr. Anal Shah appeared on behalf of the respondent.

The instant application is filed under Section 9 of I&B Code 2016, against Madhya Gujarat Vij Co. Ltd.

The issue with regard to the initiation of proceeding against State Government is still pending before the Hon'ble High Court of Mumbai. Learned Lawyer for the respondent submitted that the matter was listed on 03.11.2020 before the Hon'ble High Court of Mumbai, wherein interim relief has been extended. However, the order is not yet uploaded. *company*
Sc.

In view of the above, the matter is adjourned.

List the matter on 18.12.2020

Chockalingam

**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER (TECHNICAL)**

Manorama

**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 5th day of November, 2020.